

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.19037 of 2015**

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Abhay Kumar Sharma ... .. Petitioner/s  
Versus  
The State Of Bihar and Ors ... .. Respondent/s

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**Appearance :**

For the Petitioner/s : Mr. Surinder Kumar  
For the Respondent/s : Mr. Dr. Anshuman- SC14

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**CORAM: HONOURABLE MR. JUSTICE ANIL KUMAR UPADHYAY**  
**ORAL ORDER**

2      03-03-2020                      Respondents are directed to file counter affidavit positively by 30<sup>th</sup> March, 2020.

Put up on 31<sup>st</sup> March, 2020 for admission.

While filing the counter affidavit the respondents have to address the following issues, particularly with reference to Rule 97 and 99 of Bihar Civil Service Rules:

(i) Whether any departmental proceeding was initiated against the petitioner;

(ii) Whether any order of dismissal of the petitioner was passed by the respondents;

(iii) How the respondent wishes to compensate the petitioner when he has been fully exonerated in the criminal charges as evident from the judgement of the Trial Court.

**(Anil Kumar Upadhyay, J)**

Rishi Kumar/-

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